

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.1162/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.05.03.2020/NCLAT/UR/469

In the matter of:

Green Land Appellant

Versus

Ebaco India Pvt. Ltd. Respondent

Appearance: Mr. Gaurav Goel, Advocate for the Appellant.

18.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 05.03.2020 and the Office after scrutiny of the Memo of Appeal on 05.03.2020, intimated the defects and returned the Memo of Appeal to the Appellant on 06.03.2020. The Appellant re-filed the Memo of Appeal on 16.03.2020. It is stated in the Interlocutory Application (IA) that the time was consumed in re-filing the appeal was bonafide and there is no deliberately delay. Hence, there is delay of three days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar